

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 20.06.2012

OA No. 410/2012

Mr. P.N. Jatti, counsel for applicant.

By way of filing the present OA, the applicant has prayed that by a suitable writ, order or direction the impugned order dated 28.05.2012 (Annex. A/1) and order dated 05.06.2012 (Annex. A/2) be quashed and set aside, with further prayer that the respondents may be directed not to recover any money from the pay and allowances of the applicant.

2. I have heard learned counsel appearing for the applicant and perused the pleadings as well as records of the case. It appears that the applicant has filed representation dated 07.06.2012 (Annex. A/14) before the respondents, but the same has not been considered and decided so far by the respondents. In view of this, I deem it proper to direct the respondents to consider and decide the same by passing a reasoned and speaking order.

3. Consequently, the respondents are directed to consider and decide the representation dated 07.06.2012 (Annex. A/14) in view of Annexure A/7 and Annexure A/8, particularly in view of guidelines (7) and instruction (1), Swamy's Compilation of Allotment and Licence Fee of Government Residences, and it is expected that the same shall be decided expeditiously but not beyond the period of 15 (fifteen) days from today, and till the disposal of the representation, recovery shall not be made from the pay of the applicant and after the decision is taken on the representation by passing a reasoned and speaking order, this interim order shall stand vacated automatically.

4. If any prejudicial order against the interest of the applicant is passed by the respondents, the applicant will be at liberty to challenge the same by way of filing the substantive Original Application.

5. With these observations and directions, the Original Application stands disposed of with no order as to costs.

K.S. Rathore
(JUSTICE K.S. RATHORE)
JUDICIAL MEMBER